

(d) If not, the reasons for delay in approving the project?

**THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI):** (a) Yes, Sir.

(b) to (d). The feasibility report of the project for installation of two units of 210 MW units in State-II at Ramagundam Thermal Power Station (at an estimated cost of Rs. 679.5 cores) was received in the Central Electricity Authority in September, 1989, from the Andhra Pradesh State Electricity Board. The proposal could be techno-economically appraised by the CEA only after all the essential inputs, such as water and coal availability etc. are tied up and necessary clearances, including clearance from the environmental angle are obtained by the State authorities.

#### **Fire in Oil and Gas Wells in Tripura**

2087. SHRI D. AMAT: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether a devastating fire broke out in the oil gas wells in Tripura during exploration by the ONGC in February, 1990;

(b) if so, the details of loss of life and property and the estimated loss of oil/gas as a result thereof; and

(c) the precautions being taken by the ONGC to avert such incidence of fire in the oil/gas wells?

**THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI M. S. GURUPADASWAMY):** (a) On March 8, 1990, there was an uncontrolled flow of gas and water from Tichna well No. 3 (on Tichna structure in Tripura) during drilling operations (there was no oil in the well). The leakage subsequently resulted in fire in the

well on 12th March, 1990 which was controlled on 20th March, 1990. The well was capped on 24th March, 1990.

(b) There has been no loss of life or even major injury to any person. A good number of rig equipments were salvaged. However, some rig equipments have been damaged.

(c) There are regular safety drills on every drillsite to avert such incidents. An enquiry has been conducted by ONGC to investigate the causes of the incident and suggest steps to avoid recurrence of such incidents in future. The report of enquiry is under consideration to the Commission. The Government has also decided to set up a study team for looking into incidents of blow outs in the recent years in wells drilled by ONGC.

#### **Land for Mukunda Project of BCCL**

2088. SHRI PURNACHANDRA MALIK: Will the Minister of ENERGY be pleased to state:

(a) the total land acquired for Mukunda Projects of the Bharat Coking coal Ltd.;

(b) the system adopted for acquiring land from land owners;

(c) the number of villages affected by the project;

(d) the rate of compensation and price for each unit of land offered to the land owners; and

(e) the programme made for employment and rehabilitation of the affected people?

**THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI):** (a) to (d). So